

CR No. 77/2020
Jitender Bhanthia Vs. State & Another

03.09.2020

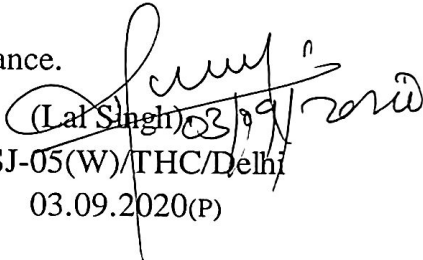
Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Sandeep Banga, Id. Counsel for the Petitioner
alongwith Sh. Jitender Bhanthia, Proprietor of Petitioner
Firm through VC.
Sh.M.A.Khan, Id. Addl. PP for the State/respondent no.1
through VC.
Respondent no.2 is not served.

Perusal of the file shows that before lock-down, matter
was at the stage of service/appearance of respondent no.2.

Issue fresh notice to respondent no.2 on filing of PF/RC,
returnable for 04.11.2020.

Put up on 04.11.2020 for appearance.


(Lal Singh)
ASJ-05(W)/THC/Delhi
03.09.2020(P)

Case No. 487/2019
FIR No. 105/2019
PS Mundka
State Vs. Rajesh @ Raja

03.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz/DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Hari Kishan, Ld. Counsel for the accused through VC.

Matter is at the stage of arguments on the point of Charge.

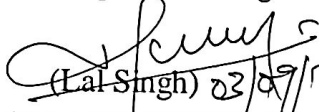
Perusal of the file shows that in this case, the accused is on bail, however, he is absent today.

At this stage, Id. Counsel for the accused submits that the accused could not join the proceedings today through VC and he orally requested to exempt him from appearance through VC for today.

In view of above, accused is exempted from appearance through VC only for today.

At the request of Id. Counsel for the accused, matter is adjourned to 22.09.2020.

Put up on 22.09.2020 for arguments on the point of Charge.


(Lal Singh) 03/09/2020
ASJ-05(W)/THC/Delhi
03.09/2020(P)

Case No. 56417/2016
FIR No. 161/2013
PS Uttam Nagar
State Vs. Kanwaljeet Singh & Another

03.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

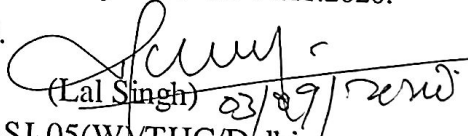
Perusal of the file shows that both the accused persons namely Neeraj @ Pankaj and Kanwaljeet Singh are on bail in this case, however, they are absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against both the accused persons, who were on bail, for their non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 04.11.2020.

Put up on 04.11.2020 for P.E.


(Lal Singh) 03/09/2020
ASJ-05(W)/THC/Delhi
03.09.2020(P)

Case No. 57062/2016
FIR No. 827/2014
PS Paschim Vihar West
State Vs. Shiv Kumar @ Shiva & others

03.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz/DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Sanjay, Ld. Counsel for the accused Ganesh @ Kunal
alongwith accused Ganesh @ Kunal through VC.
Sh. Zubair Ahmed, Id. Counsel for accused Saran Pal and
Atender Kaur.
None for accused Shiv Kumar and Sunita Gupta.

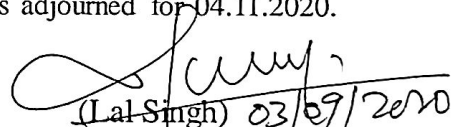
Matter is at the stage of PE.

Perusal of the file shows that before lock-down, all the accused persons were on bail except accused Shiv Kumar.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 04.11.2020.

Put up on 04.11.2020 for P.E.


(Lal Singh) 03/09/2020.
ASJ-05(W)/THC/Delhi
03.09.2020(P)

Case No. 56990/2016
FIR No. 289/2013
PS Nihal Vihar
State Vs. Paramjeet Singh @ Bittoo & others

03.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Bhanu Katpalia, Ld. Counsel for the accused Balwinder Kaur through VC.
None for other accused persons.

Matter is at the stage of P.E.


Perusal of the file shows that all the accused persons are on bail in this case, however, they are absent today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons, who are on bail, for their non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 04.11.2020.

Put up on 04.11.2020 for P.E.


(Lal Singh) 03/09/2020
ASJ-05(W)/THC/Delhi
03.09.2020(P)

Case No. 57920/2016
FIR No. 204/2016
PS Patel Nagar
State Vs. Samar @ Parvesh @ Kamal @ Sanjay & Anr.

03.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

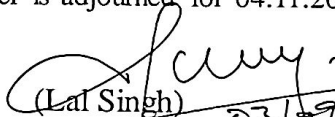
Matter is at the stage of P.E.

Perusal of the file shows that before lock-down all the three accused persons were in J.C.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 04.11.2020.

Put up on 04.11.2020 for P.E.


(Lal Singh) 03/09/2020
ASJ-05(W)/THC/Delhi
03.09.2020(P)

Case No. 881/2018
FIR No. 245/2018
PS Anand Parbat
State Vs. Hemant @ Bheema & others

03.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz/DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

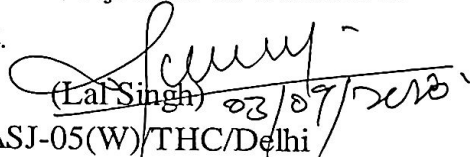
Matter is at the stage of P.E.

Perusal of the file shows that before lock-down, all the accused persons were in J.C.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 04.11.2020.

Put up on 04.11.2020 for P.E.


(Lal Singh) 03/09/2020
ASJ-05(W)/THC/Delhi
03.09.2020(P)

Case No. 565/2017
FIR No. 119/2017
PS Punjabi Bagh
State Vs. Pritam & others

03.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. R.P.Sarvan, Ld. Legal aid counsel for accused Lokesh and Deepak and Id. Amicus-curiae for accused Pritam alongwith accused Lokesh, through VC.

Matter is at the stage of P.E.

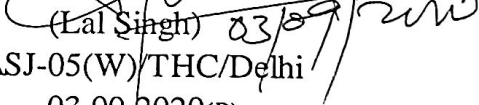
Perusal of the file shows that all the accused persons are on bail in this case, however, accused Deepak and Pritam are absent today.

At the request of Id. Legal aid counsel, accused Pritam and Deepak are exempted from personal appearance through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 04.11.2020.

Put up on 04.11.2020 for P.E.


(Lal Singh) 03/09/2020
ASJ-05(W)/THC/Delhi
03.09.2020(P)

Case No. 56664/2016
FIR No. 281/2013
PS Uttam Nagar
State Vs. Ajit & Another

03.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz/DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.S.C.Sharma, Ld. Counsel for the accused Jyoti through VC.
Sh. N.L.Singh, Id. counsel for accused Ajit through VC.

Matter is at the stage of recording of statements of accused persons u/s 313 Cr.P.C.

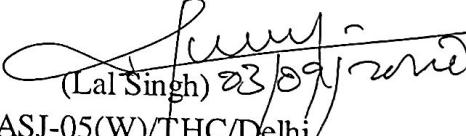
Perusal of the file shows that both the accused persons were in J.C. before lock-down.

However, at this stage, Id. Counsels for both the accused persons submit that at present, both the accused persons are on interim bail.

At the oral request of both the counsels, both the accused persons are exempted from appearance through VC only for today.

At the joint request of both the Id. Counsels, matter is adjourned to 26.09.2020.

Put up on 26.09.2020 for recording statements of accused persons u/s 313 Cr.P.C.


(Lal Singh) 23/09/2020
ASJ-05(W)/THC/Delhi/
03.09.2020(P)

CA No. 235/2019
Shyam Bihari Lal Vs. State & others

03.09.2020

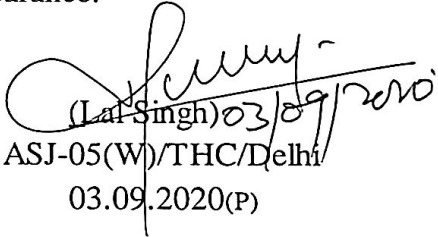
Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Dinesh Gupta, Id. Counsel for the Appellant.
Sh.M.A.Khan, Id. Addl. PP for the State/respondent no.1
through VC.
Respondent nos. 2 & 3 not served.

Perusal of the file shows that before lock-down, matter was listed for service/appearance of respondent nos. 2 & 3.

In view of above, issue fresh notice to respondent nos. 2 & 3 on filing of PF/RC etc., returnable for 04.11.2020.

Put up on 04.11.2020 for appearance.


(Lal Singh) 03/09/2020
ASJ-05(W)/THC/Delhi
03.09.2020(P)

CA No. 346/2019
A.P. Saxena Vs. The State

03.09.2020

Matter is taken up today in terms of order bearing No. 26/DIIC/2020 dt. 30.07.2020, order bearing No. 322/RC/DIIC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Salekh Chand Yadav, Id. Counsel for the Appellant through VC.
Sh.M.A.Khan, Id. Addl. PP for the State/Respondent no.1 through VC.
Sh.Pramod Aggarwal, Id. Counsel for Respondent no.2 through VC.

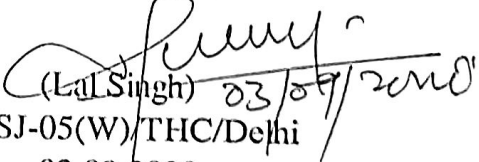
Ld. Counsel for the appellant as well as Id. Counsel for respondent no.2 submit that the matter could not be settled in the mediation as yet.

Ld. Counsel for respondent no.2 submits that he has attended the mediation proceedings, however, the appellant as well as his counsel did not appear in the mediation.

Ld. Counsel for respondent no. 2 further submits that since the appellant has not appeared and therefore, the matter could not be settled in the mediation. He further submits that the appellant has not supplied the copy of appeal to respondent no.2.

In view of above, Id. Counsel for the appellant is directed to supply the copy of appeal to Id. counsel for the respondent no.2 within one week from today in the electronic form.

Put up on 22.09.2020 for arguments on the Appeal.


(Lal Singh) 03/09/2020
ASJ-05(W)/THC/Delhi
03.09.2020(P)

FIR No. 592/2017
PS Hari Nagar
U/s 328/379/411 IPC
State Vs. Rajesh Gupta

03.09.2020

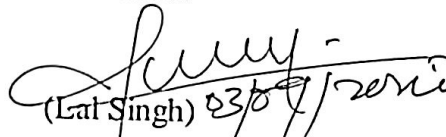
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the applicant.

This application has been filed on behalf of the applicant/accused for release of Vivo mobile phone, election I/Card and cash of Rs. 20,000/- as stated to be seized at the time of Jama Talashi.

Perusal of the application shows that no contact number of the applicant or his counsel is mentioned in the application.

Therefore, in the interest of justice, matter is adjourned to 17.09.2020.

Put up on 17.09.2020 for consideration.


(Lal Singh) 23/09/2020
ASJ-05(W)/THC/Delhi
03.09.2020(P)

FIR No. 99/2018
PS Ranjit Nagar
U/s 392/397 IPC
State Vs. Arjun @ Hakla

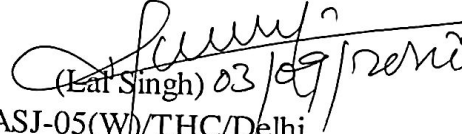
03.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Akhil Tarun Gupta, Proxy Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail.

At the request of Id. Counsel for the applicant/accused,
matter is adjourned to 07.09.2020.

Put up on 07.09.2020 for consideration.


(Lal Singh) 03/09/2020
ASJ-05(W)/THC/Delhi
03.09.2020(P)

FIR No. 99/2018
PS Ranjit Nagar
U/s 392/397 IPC
State Vs. Arjun @ Hakla


03.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.R.P.Sarvan, Ld. Legal aid Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail.

At the request of Id. Legal aid Counsel for the
applicant/accused, matter is adjourned to 07.09.2020.

Put up on 07.09.2020 for consideration.


(Lal Singh) 03/09/2020
ASJ-05(W)/THC/Delhi
03.09.2020(P)

FIR No. 99/2018
PS Ranjit Nagar
U/s 392/397 IPC
State Vs. Arjun @ Hakla

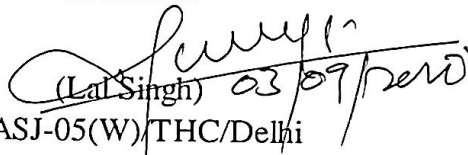
03.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Akhil Tarun Gupta, Ld. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail.

At the request of Id. Counsel for the applicant/accused,
matter is adjourned to 07.09.2020.

Put up on 07.09.2020 for consideration.


(Lal Singh) 03/09/2020
ASJ-05(W)/THC/Delhi
03.09.2020(P)

FIR No. 876/2017
PS Ranhola
U/s 302 IPC
State Vs. Sanjeev Sharma & others


03.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Prince Sharma, Ld. Counsel for the applicant/surety
through VC.

This application was filed on behalf of the
applicant/surety Ajay Sharma for release of RC of vehicle bearing
registration no. DL-10-CJ-5360 belonging to the applicant/surety.

Today, main file is not available as the undersigned is
hearing the matters from residence through VC.

Put up on 07.09.2020 alongwith main file for
consideration.


(Lal Singh) 23/09/2020
ASJ-05(W)/THC/Delhi
03.09.2020(P)

FIR No. 133/2017
PS Punjabi Bagh
U/s 392/397/307/411/34 IPC
State Vs. Ashish

03.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.F.C.Giri, Ld. legal aid Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

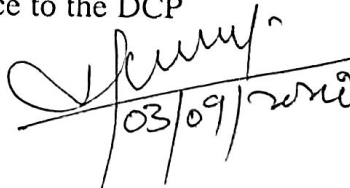
Fresh report has been received from the Dy. Supdt., Central Jail no. 4, Tihar, Delhi and as per which the applicant/accused is in custody in this case from 01.04.2017 to till date and further his conduct is satisfactory/good.

Fresh reply/report has been received on behalf of SI Sachin Yadav alongwith previous involvement report of the applicant/accused through SCRB data.

However, perusal of the previous involvement report through SCRB data shows that except mentioning the name and address of the applicant/accused, nothing has been mentioned in the same. Even the details of the present FIR has not been mentioned in the SCRB data. Moreover, in the reply, there is no specific mentioning if applicant/accused is involved in any other case or not.

Therefore, in view of above, issue notice to the DCP

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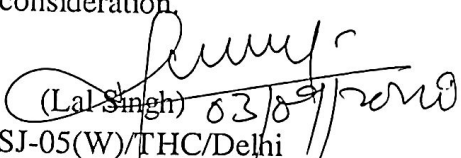

03/09/2020

: 2 :

concerned to file proper report qua previous involvement of the applicant/accused Ashish, if any, returnable for 08.09.2020.

Copy of this order be also sent alongwith the Notice to DCP concerned.

Put up on 08.09.2020 for consideration.


(Lal Singh) 03/09/2020
ASJ-05(W)/THC/Delhi
03.09.2020(P)

FIR No. 425/2019
PS Paschim Vihar West
U/s 302/307/120B/201/34 IPC & 25/27/54/59 Arms Act
State Vs. Vikas @ Vicky

03.09.2020

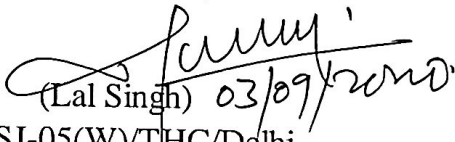
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Praveen Dabas, Ld. Counsel for the applicant/witness Smt.
Krishna Rana through VC.
Sh. Pranav Mehta, Id. Counsel for accused Vikas @ Vicky.

This application u/s 439 (2) Cr.P.C. as filed on behalf of the applicant/witness namely Smt. Krishna Rana for cancellation of interim bail as granted to the accused Vikas @ Vicky, is listed today for consideration.

Ld. Counsel for the accused submits that he has already filed reply to the above application on the dedicated e.mail I/D of the Court. He further submits that he has already sent the copy of the reply to the Counsel for the applicant/witness through electronic form.

Heard for some time.

Put up on 26.09.2020 for further consideration.


(Lal Singh) 03/09/2020
ASJ-05(W)/THC/Delhi
03.09.2020(P)